

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6765  
ANSWERED ON:07.05.2015  
PENALTIES IN ROAD TRANSPORT AND SAFETY BILL  
Dhruvanarayana Shri Rangaswamy;Paraste Shri Dalpat Singh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

(a) whether the penalties proposed for violation of traffic norms in original Draft Road Transport and Safety Bill have been reduced in the revised draft; and

(b) if so, the details thereof including the reasons therefor along with the penalties fixed for violation of traffic norms in the advanced countries?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) and (b) Ministry of Road Transport and Highways has circulated a draft Bill in form of a Cabinet Note to replace the "Motor Vehicles Act, 1988" with a new Act namely "The Road Transport and Safety Bill, 2015", which inter-alia proposes to implement a combination of penalties and fines for enforcing traffic rules, driving under the influence of alcohol and drugs, electronic information system to identify repeat offenders.